

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 175 of 2015

Dated : 26th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Pragati Power Corporation Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep

Counsel for the Respondent(s) : Mr. Arnav Kapoor for R.4
Mr. R.B. Sharma for R-5

ORDER

It is represented that Respondent Nos. 6 & 7 have not been served. Issue fresh dasti notice to Respondent Nos. 6 & 7.

Learned counsel for Respondent No.4 seeks some time to file reply. He may file the same on or before 16.03.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 29.03.2016 after serving copy on the other side.

List the matter on **30.03.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson